

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 306
IA-1099/2023
In
IB-482(ND)/2022

IN THE MATTER OF:

State Bank of India

Vs

Rachna Wig

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95(1) of IBC, 2016

Order delivered on 01.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Amrendra Kumar Singh, Advocate.

For the RP : Mr. Kushal Bansal, Adv along with
Mr. Naveen Kumar Jain, IRP in person

HYBRID HEARING (PHYSICAL & VC)
ORDER

IA-1099/2023:-

One week time granted to Resolution Professional to comply with the order dated 16.04.2024.

List the matter on **14.05.2024**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)